

Re: Export of Khadi  
Goods

12.23 hrs.

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS  
MINUTES

**Shri Krishnamoorthy Rao** (Shimoga): I beg to lay on the Table the Minutes of the Forty-fifth sitting of the Committee on Private Members' Bills and Resolutions held during the current Session.

12.23½ hrs.

MESSAGE FROM RAJYA SABHA

**Secretary:** Sir, I have to report the following message received from the Secretary of Rajya Sabha:—

In accordance with the provisions of rule 125 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 3rd June, 1964, agreed without any amendment to the Delhi (Delegation of Powers) Bill, 1964, which was passed by the Lok Sabha at its sitting held on the 4th May, 1964.

12.23¾ hrs.

RE: STATEMENT BY MEMBER

**Dr. L. M. Singhvi** (Jodhpur): Mr. Speaker, you would recall that I had addressed a detailed letter to you to permit me to raise this question and permit me to make a statement thereon. I have again to submit to you under the rules to either permit me to raise this question or to raise a point of order so that I can have your specific direction in the matter or to postpone the whole thing until you can give that direction.

**Mr. Speaker:** That direction is clear. There is nothing that is to be said anew. Every hon. Member knows it. If the statement is only a short one, I can allow him to make it

but if it contains more than one page, I cannot spend the time of the whole House because every hon. Member would not be as much interested in that. If it is a short one, I can allow him to read it; not otherwise.

**Dr. L. M. Singhvi:** You are already aware of that statement. If you permit me, I will make that statement shorter and read it at the next session.

**Mr. Speaker:** He may make it shorter. Mr. Kanungo.

**An Hon. Member:** It will be the next session.

12.25 hrs.

CORRECTION OF ANSWER TO  
STARRED QUESTION NO. 694 RE:  
EXPORT OF KHADI GOODS

**The Minister of Industry (Shri Kanungo):** In reply to part (c) of the Starred Question No. 694 regarding export of Khadi goods answered in the House on the 20th December, 1963, it was *inter alia* stated that the rebate of 10 per cent on sale of silk Khadi would be permitted. On re-examination the Khadi and Village Industries Commission has found and intimated to the Government of India that no rebate on sale of silk Khadi is allowed. In view of this position I would like to correct the answer to part (c) of the question as follows:—

“(c) The rebate of 20 per cent on sale of cotton Khadi only would be permitted which is at the same rate as is allowed to retail consumers in the country.”

**Shri Hari Vishnu Kamath** (Hoshangabad): May I ask whether the Minister's wrong answer at that time was unfortunately based on his own ignorance? He has been a Congressman for many years, a veteran, and he should have known that there was no rebate on silk. Or, is it due to some other factors? What is it due to?